

(ख) क्या हिमाचल प्रदेश सरकार ने राज्य के कुछ भागों में बाघों/चीतों की संख्या बढ़ाने तथा उनके आदमखोर होने के कारण उन्हें मारने के लिए केन्द्रीय सरकार से अनुमति चाही थी; और

(ग) यदि हाँ, तो तत्संबंधी ब्यौरा क्या है और उस पर सरकार द्वारा क्या कार्यवाही की गई है?

पर्यावरण और वन मंत्रालय के राज्य मंत्री (कैप्टन जयनारायण प्रसाद निषाद): (क) यह सच नहीं है कि वन्य पशुओं के शिकार पर प्रतिबंध लगाने से कुछ वन्य पशुओं की आबादी में वृद्धि होने के कारण

ग्रामीणों के जीवन को खतरा बढ़ गया है। वन्यजीव (सुरक्षा) अधिनियम, 1972 में व्यवस्था है कि राज्य सरकारों के मुख्य वन्यजीव वार्डन किसी ऐसे वन्य पशु के शिकार का आदेश दे सकते हैं जिससे मानव जीवन को खतरा हो। इसके अलावा, भारत के बाघों की आबादी में वृद्धि नहीं हुई और भारत में अब चीता दिखाई नहीं देता है।

(ख) और (ग) जी, नहीं बाघ और चीता हिमाचल प्रदेश में नहीं पाए जाते हैं। तथापि, राज्य सरकार ने अपने राज्य में तेन्दुए के आतंक के बारे में कई बार हमें लिखा है जिसमें मनुष्य को मारे जाने का भी उल्लेख किया गया है। राज्य सरकार को वन्यजीव (संरक्षण) अधिनियम, 1972 की धारा 11(क) (i) का सहारा लेने और ग्रामीणों के जीवन की रक्षा के लिए पशुओं द्वारा होने वाली इस समस्या से निपटने के लिए कहा गया है।

Pending Power Projects

48. SHRI RAMDAS AGARWAL: Will the PRIME MINISTER be pleased to state:

(a) whether Government propose to streamline the procedures for speedy clearance of all projects pending in the Ministry of Power and to tone up the infrastructure as a whole;

(b) what are the power projects pending for clearance of the Central Government during 1995-96 and 1996-97 in the country, project-wise/State-wise; and

(c) what is the gap between demand and supply position in Rajasthan and Orissa and by when the total power demand is likely to be met?

THE MINISTER OF STATE IN THE MINISTRY OF POWER (DR. S. VENUGOPALACHARI): (a) The Government has issued the directive enhancing the limit of capital expenditure of the schemes requiring concurrence of the Central Electricity Authority from Rs. 100 crores to Rs. 400 crores in case of generating station schemes put up by Generating Company which was selected through a process of competitive bidding by the competent Government. CEA has introduced two stage clearance viz., in principle clearance followed by TEC to enable the promoters in tying up various inputs without having to wait for the detailed TEC. The number of clearances required to be obtained for the purpose of appraisal of the private power projects by CEA has been substantially reduced.

(b) The details of power projects, which have been received in the Central Electricity Authority (CEA) for accord of techno-economic clearance during 1995-96 and 1996-97 are given in the Statement (See below).

(c) The gap between demand and supply position in Rajasthan and Orissa is 81 MUs and 44 MUs respectively during the period April-May, 1996. Planning for power generation is a continuing exercise. For the Ninth Five Year Plan (1997-2002), as per the preliminary studies carried out by the Government, the capacity addition programme has been assessed as 56783 MW subject to be availability of essential inputs including funds. It has been estimated that during the terminal year of Ninth Plan, the country would be able to meet the energy requirement, if the capacity addition of 56783 MW is achieved.

Statement

List of Power Projects under examination by the Central Electricity Authority for accord of techno-economic clearance

S.No.	Name of the Project	Capacity (MW)
HYDRO		
Jammu & Kashmir		
1.	New Ganderbal HEP	3×15
2.	Parkhachik Panikhar St. I & St. II HEP	5×12
3.	Uri HEP St. II (Ph-I) (PDC, J&K Govt.)	4×70
Maharashtra		
1.	Chikaldara HEP (Pumped Storage Scheme)	2×200
Orissa		
1.	Sindol HEP	320
THERMAL GUJARAT		
1.	Ghoga Lignite TPS (GPCL)	2×120
2.	Pipavav GTPP (GPCL)	615
3.	Coastal TPS (GPCL)	1000
Maharashtra		
1.	Uran GTPP Extn. (MSEB)	400
Andhra Pradesh		
1.	Simhadri TPS (NTPC)	2×500
2.	Hyderabad Metro CCGT St. I (NTPC)	650
Karnataka		
1.	Yelhanka DGPP Extn. (KEB)	2×23.4
EASTERN REGION		
1.	Maithon R/B TPS (DVC)	4×250
2.	Mejia TPS-II (DVC)	2×210
3.	Talchar STPS-II (NTPC)	4×500

Dumping of Hospital Garbage Near Hospitals

49. SHRI H. HANUMANTHAPPA: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether Government's attention has been drawn to reports about the dumping of hospital garbage nearby the hospitals in different States, posing serious health hazards to the public;

(b) if so, whether any plans have been drawn up and are being implemented to prevent such dumping near hospitals and provide for depositing the hospital wastage at far off places and for its early clearance; and

(c) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI SALEEM IQ-BAL SHERVANI): (a) to (c) Yes. Sir.